

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND  
ARUNACHAL PRADESH)

**NOTIFICATION**

**No. HC.XI-08/2013/400/RC Dated 19.10.2023**

The Hon'ble High Court has been pleased to make the following amendment to the **Gauhati High Court Guest House Rules, 2013** published vide Notification No. HC.XI-08/2013/201/RC dated 24.05.2013 hereinafter referred to as the principal rules, in the manner, hereinafter appearing, namely:-

Short Title and Commencement	These Rules may be called the <b>Gauhati High Court Guest House (Amendment) Rules, 2023</b> . These Rules shall come into force on and from the date of this Notification.
Deletion of sub-rule (b) of Rule 2	In the principal rules, existing sub-rule (b) of Rule 2 stands deleted.
Substitution of Rule 3	In the principal rules, for the existing Rule 3, the following shall be substituted, namely:-  3. The High Court Guest House will be available for use only by persons enumerated in Appendix-'A' to these rules,  (a) Regarding suite rooms namely " <b>BRAHMAPUTRA</b> " & " <b>SUBANSIRI</b> " with the prior approval of Hon'ble the Chief Justice of Gauhati High Court.  (b) Regarding other VIP rooms with the prior approval of Hon'ble the Chief Justice or any other senior most Judge of Gauhati High Court to whom the power of allotment of rooms is delegated by the Hon'ble Chief Justice.
Substitution of a Word in Rule 6	In Rule 6 of the principal rules, the word " <b>Registrar</b> " shall be substituted by " <b>Registrar (Administration)</b> ".
Substitution of Words in Rule 7	In Rule 7 of the principal rules, the word " <b>No cooking</b> " shall be substituted by " <b>No separate cooking</b> ".
Insertion of Words in Rule 8	In Rule 8 of the principal rules, the words " <b>Gauhati High Court</b> " shall be inserted after the words " <b>Registrar General</b> ".

Substitution of a Word in Rule 9

In Rule 9 of the principal rules, the word "guest" shall be substituted by the word "boarder".

Substitution of Rule 10

In the principal rules, for the existing Rule 10, the following shall be substituted, namely:-

10. Exclusive separate kitchens are to be maintained for the purpose of cooking vegetarian and non-vegetarian dishes with separate crockery, burner-cylinder, separate fridge etc.

Substitution of Rule 11

In the principal rules, for the existing Rule 11, the following shall be substituted, namely:-

11. No separate individual kitchen to be provided for the boarders residing in the guest house.

Insertion of Rule 14

In the principal rules, between Rule 13 and Rule 15, **Rule 14<sup>1</sup>** shall be inserted as follows, namely:-

[14. Without the prior approval of Hon'ble the Chief Justice, no staffs/ Chef(s) of the Guest House shall be engaged in any other work or in any other place except the Guest House.]<sup>1</sup>

Substitution of Rule 17

In the principal rules, for the existing Rule 17, the following shall be substituted, namely:-

17. All allotments of rooms are subject to availability and last minute change.

Insertion of Rule 18

In the principal rules, after Rule 17, Rule 18 shall be inserted as follows:-

18. Nothing in these Rules shall be deemed to affect the power of the Chief Justice to relax any provision of these Rules in exceptional situations.

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<sup>1</sup> Rule 14 of the Principal Rules was deleted vide Notification No. HC.XI-08/2013/337/RC dated 26.10.2016.

Before deletion, it was as:-

14. No Non-Vegetarian food will be cooked in the High Court Guest House.

Substitution of Appendix-A:

The Appendix-A of the principal rules and amendment(s) made to the same vide Notification No. HC. XI 08/2013/451/RC dated 16.09.2014 shall be substituted by the following:-

**APPENDIX—A**

Statement showing the revised room rent in the High Court Guest House at Kharghuli, Guwahati.

Sl. No.	Category of Occupants	Official visit			Personal visit		
		VIP Suites	VIP Rooms	Standard Room	VIP Suites	VIP Rooms	Standard Room
1.	Hon'ble the Chief Justice of India and Hon'ble sitting & Former Judges of Supreme Court of India with their spouses and dependants	No rent	No rent	No rent	No rent	No rent	No rent
2.	Hon'ble the Chief Justice and Hon'ble sitting Judges of Gauhati High Court with their spouses and dependants (Approval of Hon'ble Chief Justice is to be taken, beyond 7 days.)	No rent	No rent	No rent	Rs. 500/- per room per day	Rs. 300/- per room per day	Rs. 250/- per room per day
3.	Hon'ble the Chief Justice and Hon'ble sitting Judges of other High Courts with their spouses and dependants	Rs. 500/- per room per day	Rs. 300/- per room per day	Rs. 250/- per room per day	Rs. 1000/- per room per day	Rs. 500/- per room per day	Rs. 350/- per room per day
4.	Retired Chief Justices and Judges of Supreme Court of India with their spouses and dependants	No rent	No rent	No rent	No rent	No rent	No rent
5.	Retired Hon'ble Chief Justice and Judges of Gauhati High Court with their spouses and dependants	Rs. 500/- per room per day	Rs. 300/- per room per day	Rs. 250/- per room per day	Rs. 1000/- per room per day	Rs. 500/- per room per day	Rs. 350/- per room per day
6.	Persons declared as guest of Gauhati High Court by the Hon'ble Chief Justice	Rs. 500/- per room	Rs. 300/- per room	Rs. 250/- per room per day	Rs. 1000/- per room	Rs. 500/- per room	Rs. 350/- per room

		per day	per day		per day	per day	per day
7.	Other family members of the Hon'ble Chief Justice and Hon'ble Judges of Gauhati High Court	Not entitled	Not entitled	Not entitled	Rs. 1000/- per room per day	Rs. 500/- per room per day	Rs. 350/- per room per day
8.	Private Secretaries/Stenographers	Not entitled	Not entitled	Rs. 1000/- per room per day for Grade - II Rs. 500/- per room per day for Grade - III	Not entitled	Not entitled	Not entitled

By Order,

Sd/- Aparna Ajitsaria,

**REGISTRAR GENERAL**

Memo No. HC.XI-08/2013/401-420/RC Dated 19.10.2023.

Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi – 110001.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar General, High Court of \_\_\_\_\_.
7. The Registrar (Vigilance)/Registrar (Judicial)/Registrar (Admn.)/ Registrar (Estt.) Gauhati High Court, Guwahati.
8. The Registrar –cum- Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl./Itanagar Bench, Yupia (He is requested to furnish a copy of this Notification to the Hon'ble Judges available at the station.)
10. The Joint Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
11. The Deputy Registrar (\_\_\_\_\_) Gauhati High Court, Guwahati.
12. The OSD, Gauhati High Court, Guwahati.

*Contd..*

13. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 5 (five) copies to the undersigned after publication.)
14. The Asstt. Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
15. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
16. The Private Secretary to Hon'ble Mr/Mrs. Justice \_\_\_\_\_, Gauhati High Court, Guwahati.
17. The Administrative Officer (Judicial), \_\_\_\_\_, Gauhati High Court, Guwahati.
- ✓ 18. The Project Manager, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
19. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

*Apaena Jyitsaria 19.10.23*  
**REGISTRAR GENERAL**